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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

ORIGINAL APPLICATION No. 996/96

DATE OF ORDER : 16-8-96.

Between :-

- 1. V.Adinarayana Reddy
- 2. Bade Suresh Babji
- 3. V.Durga Prasad
- 4. N.Subhasilas
- 5. M.Radha Krishna Rao
- 6. K.Vijaya Kumar

... Applicants

And

- Sr.Divisional Personnel Officer, SC Railuays, Vijayauada Division, Vijayauada, Krishna District.
- Divisional Railway Manager.
 SC Railway, Vijayawada Division.
 Vijayawada, Krishna District.
- General Manager, SC Railway, Rail Nilayam, Secunderabad.

... Respondents

Counsel for the Applicants : Shri B.Nerasimha Sarma

Counsel for the Respondents : Shri P.Siva Reddy, CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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(Gral Orders perHen'ble Shri R.Rangarajan, Member (A)).

There are six applicants in this O.A. They Applicants

1 and 2 came to Vijayawada Division on request transfer from

Hubli Division. Applicants 3 and 4 came to Vijayawada

from Guntakal Division whereas applicants 5 and 6 came to

Vijayawada Division from Hyderabad Division. Their dates of

joining in Bezawada Division and their pay fixation in the grade

of 8.330-560/1200-2040 when they joined in the grade of 8.1200
2040 in that division is shown in Annexure-I statement. The

pay they were drawing in the grade of 8.330-560 and 8.1200
2040 are alse shown in that statement. It is further stated

that applicants 4 and 6 who were joined in Vijayawada

Division

as ASMs in the scale of 8.1200-2040 on request transfer, later

switched over to the cadre of senior clark and Goods Guard

respectively. Applicant No.5 is yet to be promoted to the grade

of 8.1400-2300 in Vijayawada Division.

- 2. The applicants submitted representations at Annaxures-XII, XIII, XIV, XV, XVI and XVII for protecting their pay which they were drawing in the erstwhile division while joining in Vijayawada Division in the grade of %.1200-2040. It is further mummad averred that these representations are yet to be replied.
- 3. In the above circumstances this O.A. is filed praying for a direction to the Respondent No.2 to fix their pay in accordance with Rule1313 of IREC Vol.II on the similar to the direction given in DA 1252/94 on the file of this Bench.

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- 4. In a similar OA No.713/96, it was directed by this
 Tribunal by the judgement dt.7-8-96 to dispose of the pending
 representations in the case of the applicants therein. As
 the applicants in this O.A. have also submitted their representations and as their representations are stillpending, a
 direction to dispose of the representations of the applicants
 in accordance with the Law will meet the ends of justice.
- *Respondent No.2 should dispose of the representations of the applicants enclosed as Annexures XII, XIII, XIV, XV, XVI and XVII to the OA in accordance with the Law taking due note of Rule 1313 of IREC Vol.II and also taking due note of the directions given in OA 1252/94 on the file of this Bench."
- fine for compliance is three months from the date of receipt of a copy of this order. In case the applicants gets a man favourable decision from the Respondent No.2, they are satisfied for the arrears only with effect from 22-7-95 (This DA was filed on 22-7-96).
- 7. O.A. is ordered accordingly at the admission stage itself. No order as to costs.

(R.RANGARAJAN)
Member (A)

Dated: 16th August, 1996. Dictated in Open Court.

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Ansley 2,000.

O.A.NO.996/96

Copy to:

- 1. Senior Divisional Personnel Officer, South Central Railway, Vijayawada Division, Vijayawada, Krishna District.
- 2. Divisional Rajlway Manager, South Central Railway, Vijayawada Division, Vijayawada, Krishna District.
- General Manager, South Central ailway, Railnilayam, Secunderabad.
- 4. One copy to Mr.B.Narasimha Rao, Advocate, CAT, Hyderabad.
- 5. One copy to Mr.P.Siva Reddy, CGSC, CAT, Hyderabad.
- 6. One copy to Library, CAT, Hyderabad.
- 7. One duplicats copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HUN'BLE SHRI R.RADMAR. M(A).

ORDER/JUDGEMENT O.A.NO./R.A/C.P.No.

996/96 0.A.NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED DISPORED OF WITH DIRECTIONS DISMISED DISMISSED AS WITHDRAWN ORDERED/REDECTED NO ORDER AS TÒ COSTS.

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II COURT

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